

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP. No...../199

Versus.....

Date of Order	MA 500/94 (OA 52/94)	Orders
24.1.95	<p>Mr. Manish Bhandari - Counsel for the applicant Mr. U.D. Sharma - Counsel for respondent no. 1 None present on behalf of respondent no. 2</p> <p>The averments of the applicant are that he has filed an original application to challenge the action of the respondents in as much as the applicant though has been kept on the panel of selected candidates to I.A.S. Cadre, but ^{been} the placement has not correctly done by the respondents due to the reason that they failed to assess the past record of the applicant in a correct manner and as per the instructions issued by the Central Government from time to time. It is also stated that the respondents have clubbed two categories by not assessing the position of other candidates in a rightful manner. The two categories which have been clubbed are 'Very Good' and 'Good'. Now to verify this position and to assess the position of the applicant ^{viz-a-viz} others, it is necessary that the complete record of the selection proceedings including the Annual Performance Appraisal Report be requisitioned.</p> <p>2. In the circumstances we accept this MA and direct the respondents to produce the ACR dossiers of the candidates whose names have been included in the panel as also the minutes of the select committee for perusal of the Tribunal on the date fixed in the OA on 18.4.95.</p> <p>3. The MA is disposed of accordingly.</p>	<p><i>Soh</i> (N.K. VERMA) MEMBER(A)</p> <p><i>Soh</i> (GOPAL KRISHNA) MEMBER(J)</p>